मथुरा तेल-शोधन शाला

2536. श्री जैनुल बशर : क्या पैट्रोलियम तथा रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) मथुरा तेल-शोधन शाला में कब तक काम शुरू हो जाएगा ;

(ख) उसमें कौन कौन से पैट्रोलियम उत्पादों के निर्माण का विचार है ; और

(ग) कथित तेल-शोधन शाला द्वारा किन-किन क्षेत्रों को ये पैट्रोलियम उत्पाद सप्लाई किए जायेंगे ?

पैट्रोलियम, रसायन तथा उर्वरक मंत्री (श्री वीरेन्द्र पाटिल) :

(क) वर्ष 1981 की प्रथम चौथाई में मथुरा शोधन शाला के आरम्भ होने की आशा है ।

(ख) मथुरा शोधन शाला से मिलने वाले प्रमुख पैट्रोलियम उत्पाद निम्नलिखित होंगे :—

(1) तरलीकृत पैट्रोलियम गैस
(2) मोटर स्प्रिरिट
(3) नैफ्था
(4) विमानन टरबाइन इंधन
(5) उत्तम मिट्टी का तेल
(6) हाई स्पीड डीजल
(7) लाइट डीजल आयल
(8) भट्टी का तेल
(9) उर्वरक फीड स्टाक
(10) बीटमन
(11) सल्फर

(ग) मथुरा शोधन शाला से पैट्रोलियम उत्पादों की सप्लाई उत्तर पश्चिम क्षेत्र, उत्तर प्रदेश और राजस्थान को की जाएगी ।

आकाशवाणी पटना केन्द्र का भवन

2537 श्रीमती कृष्णा साही : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पटना का आकाशवाणी केन्द्र जब से स्थापित हुआ है तब से राज्य सरकार के एक छोटे से भवन में स्थित है और वहां उसके विस्तार की कोई गुंजाइश नहीं है ;

(ख) यदि हां, तो क्या सरकार को विचार इस स्टेशन की आधुनिकरण करने और इसके लिए भवन का निर्माण आरम्भ करने का है ; और

(ग) यदि हां, तो कब और यदि नहीं, तो इसके क्या कारण हैं ?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री (श्रीमती राम दुलारी सिन्हा) :

(क) और (ख). आकाशवाणी का पटना केन्द्र उस भवन में स्थित है जो मूलतः राज्य सरकार से सम्बन्धित है और जो बाद में आकाशवाणी द्वारा राज्य सरकार से अधिगृहित की गई थी । जब केन्द्र 1948 में चालू हुआ था तब भवन को पर्याप्त समझा गया था । इसके बाद केन्द्र पर कई और सुविधायें उपलब्ध की गई हैं । इससे उसी अहाते में नए स्टूडियो बनाया आवश्यक हो गया है । ये स्टूडियों अन्य राज्यों की राजधानियों में उपलब्ध सुविधाओं के अनुरूप होगें ।

(ग) पटना में नए स्थाई स्टूडियो के निर्माण की परियोजना स्वीकृत हो गयी है और निर्माण कार्य एक या दो वर्ष में शुरु हो जाने की आशा है ।

T. V. Centre in Trivandrum

2538. SHRI A. A. RAHIM:
SHRI V. S. VIJAY RAGHAVAN:
SHRI A. NEELALOHITHADASAN NADAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the reasons for the delay in the setting up of the T.V. Centre in Trivandrum;

(b) whether the final necessary approval of the Expenditure Finance Committee has been obtained; and

(c) steps taken to expedite the setting up of the T.V. Centre?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAMDULARI SINHA): (a) to (c). The site selected for the TV Station at Trivandrum was taken over on 10.8.79. The Expenditure Finance Committee have given the necessary

approval. The transmitter and the associated equipments have been ordered on M/s. Bharat Electronics Limited, Bangalore. It normally takes about 36 to 42 months to commission a T.V. station from the date of issue of Financial Sanction. The Station is likely to start functioning in 1982-83.

The present scheme is for Black and White transmission. The possibility of introducing colour transmission is being examined separately and its introduction would depend upon the approval of the scheme and availability of resources.

T. V. Station at Ahmedabad

2539. SHRI R P. GAEKWAD: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Government have taken a decision to set up a T.V. Station at Ahmedabad in Gujarat;

(b) if so, when it will be commissioned; and

(c) will it be a coloured T.V. or black and white?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAMDULARI SINHA): (a) Yes, Sir.

(b) and (c). The station is expected to be commissioned during 1983-84. The feasibility of introducing colour transmission is under study. Its implementation will depend on the approval of the scheme and availability of resources.

Demand for Appointment of more Women Magistrates

2540. SHRI BHIKU RAM JAIN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware of the demand raised by several organisations in the country that more women magistrates should be appointed and there should be women judges to try cases and decide appeals in cases of rape and atrocities on women; and

(b) if so, the reaction of Government thereto and the action proposed thereon?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) and (b). The Government are aware of the demand voiced for appointment of more women judges for trial of cases relating to rape and assault on women etc. Under article 234 of the Constitution appointment of Judicial Officers (other than District Judges) are made by the Governor of the State in accordance with the rules framed by him after consultation with State Public Service Commission and the High Court and that under article 233 of the Constitution appointments to the posts of District Judges are made by the Governor of the State in consultation with the High Court. Accordingly the Government of India have requested all the State Governments, Union Territory Administrations and the High Courts to consider the question of appointment of women judges for trial of certain cases e.g. matrimonal suits, cases of rape, assault on women etc.

Proposal to Amend MRTP Act

2541. SHRI INDRAJIT GUPTA:

SHRI GHULAM RASOOL KOCHAK:

SHRI P. K. KODIYAN:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have a proposal under consideration to amend the MRTP Act, 1969 with a view to providing suitable safeguards and protection to consumers against unfair trade practices; and